GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1325 ANSWERED ON:30.11.2012 TAX EXEMPTION TO SPORTS BOARDS Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of FINANCE be pleased to state:

- (a) the details of tax exempted by the Government to sports boards during the last three years; and
- (b) the amount collected by the Government through Central taxes during the same period?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): Centralized information is not maintained regarding details of direct tax exempted by the Government to various sports boards across the country. So far as indirect taxes are concerned, full exemption from basic customs duty and additional duty was provided to the Board of Control for Cricket in India (BCCI) for temporary import of specified sports equipment, medical instruments, photographic, broadcast and office equipment for the purpose of organizing the International Cricket Council World Cup 2011 under notification No. 07/11- Customs dated 9.2.2011. No other general exemption had been granted to sports boards in respect of indirect taxes during the last three years.
- (b): Details of central taxes collected by the Government from sports boards, during the last three years, is not separately maintained. However, the details of Central taxes collected by the Union Government during the last three years is as under:

(Rs. In crore)
Year Direct Taxes Indirect Taxes

2009-10 378063 245367
2010-11 446935 345127
2011-12# 494799 392273

#Provisional